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Title: Issue regarding draft notification released by Administration on 'Prevention of Anti-Social Activity' on Goonda Act in Lakshadweep.

SHRI MOHAMMED FAIZAL P.P. (LAKSHADWEEP): Mr. Chairman, Sir, I am thankful to you for allowing me to raise a very important matter during 'Zero Hour.'

With a heavy heart, I must say that the people of Lakshadweep are put into a panic situation by the release of certain draft notifications, which are anti-social, anti-people and also anti-environment.

I must admit that I was very happy during the previous five years with whatever welfare schemes and measures were prevailing there in Lakshadweep. They were pro-people and widely accepted by the people of Lakshadweep. But now, suddenly, what arithmetic has gone wrong that the Lakshadweep Administration has come out with a bundle of draft notifications, which are totally anti-social and anti-people? These are highly unjustifiable things, which are being done.

Let me come to my first point. On 28th January, 2021, a draft notification was released by the UTL Administration on 'Prevention of Anti-Social Activity' in Goonda Act in Lakshadweep.

Sir, the Report published of National Crime Records Bureau published by MHA in 2019 in regard to Lakshadweep says that there were zero cases of murder; there were zero cases of kidnapping; there were zero cases of riot; and there were zero cases of any other offences of enmity.

So, in such a calm area, what was the arithmetic wisdom that the UTL Administration was forced to release a draft notification, which is totally unwarranted? Even UN has certified that Lakshadweep is the most peaceful area in the entire country. So, in such a situation, why was such a notification required?

Secondly, there was a notification on Panchayat Regulation Act. I am also a Member of the District Panchayat. The Panchayat Regulation Act has been amended without consultation of the Panchayat body there. Even I was not consulted. Without any consultation of the local people, the UTL Administration has come out with a notification that the Panchayat Regulation Act is being amended.

Thirdly, there is an Animal Preservation Act. Lakshadweep is a place where no beef is eaten. Even the transportation of animals is also a punishable offence there. In my own house, I am having three milking cows.

This is the anxiety of the people that I am raising before you. As far as the animal preservation is concerned, there are lot many conditions put into it which is directly affecting the people. We are not at all against development. The total area of Lakshadweep is 32.02 square kilometers. In that, one Island will fall around 3 kilometers. In that, the Lakshadweep is being asked to construct a 15-metre broad road. To construct this 15-metre broader road, we have to demolish the properties of the people.

Now, I would like to come to the liquor part, an anti-social part. All our aspiration is that the we should have a peaceful life in that Island.

HON. CHAIRPERSON: Please conclude.

SHRI MOHAMMED FAIZAL P.P.: I am concluding, Sir. Now, there is a liquor permission. There is a prohibitory standing order where even on the passenger ship – around 90 per cent of the people are travelling on the passenger ships – the liquor is going to be served.

Under this situation, why are such things happening? It is only because of a new Administrator, who is in-charge, has joined Lakshadweep. On this issue, I have already met the hon. Home Minister. I have met the hon. Prime Minister two times. I hope that they will, definitely, step into it and find a solution to this problem. That will, definitely, be helpful for the people of Lakshadweep.